

FORM G
WITH MODIFIED TIMELINES
INVITATION FOR EXPRESSION OF INTEREST FOR
SUDHIR CONSTRUCTIONS INFRASPACE PRIVATE LIMITED
OPERATING IN CONSTRUCTION INDUSTRY AT NAGPUR

Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sudhir Constructions Infraspace Private Limited PAN: AAYCS8507R CIN: U45309MH2017PTC295927
2.	Address of the registered office	Reg. office: Samashish Bhavan 18-Mulik Complex, Tenement Wardha Road, Somalwada, Nagpur, Maharashtra - 440025
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Nagpur, Maharashtra. Detailed address mentioned in point no. 2
5.	Installed capacity of main products/ services	The company is in Civil construction sector specifically EPC sector.
6.	Quantity and value of main products/ services sold in last financial year	Presently there is no business operations of the Corporate Debtor. As per last Audited Financial Statements for FY 2023-24 revenue from other sources is Rs. 5,63,372/-
7.	Number of employees/ workmen	2 (Two) Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Physical address - Kohinoor Square, West Tower, B Wing, Zeus, 4407, 44 th Floor, N.C. Kelkar Road, Shivaji Park, Dadar (West), Mumbai - 400028. Process specific Email Id: cirpsudhir@gmail.com Detailed Invitation with eligibility criteria including these requisite details can be obtained by sending an email to cirpsudhir@gmail.com. The list of creditors (updated from time to time) is/will be available at the following URL: https://ibbi.gov.in/en/claims/version-details/U45309MH2017PTC295927
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	As mentioned in point no. 8 above
10.	Last date for receipt of expression of interest	January 01, 2025
11.	Date of issue of provisional list of prospective resolution applicants	January 10, 2025
12.	Last date for submission of objections to provisional list	January 15, 2025
13.	Date of issue of final list of prospective resolution applicants	January 25, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 30, 2025
15.	Last date for submission of resolution plans	March 01, 2025
16.	Process email id to submit Expression of Interest ("EOI")	Process specific email id: cirpsudhir@gmail.com

Notes:

1. The timeline of Form-G published on December 02, 2024 has been extended pursuant to the approval of Committee of Creditors ("CoC") on December 17, 2024. Accordingly, this Form G with modified timelines be read

in conjunction with Form-G published on December 02, 2024 and Detailed Invitation inviting for expression of interest for submission of Resolution Plan dated December 02, 2024("Detailed Invitation").

2. Detailed invitation specifying eligibility criteria, ineligibility norms under section 29A of Code, last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process etc. is available at the Physical address provided in sr. no. 8 above and can also be requested through email on cirpsudhir@gmail.com.
3. The resolution process of the Corporate Debtor including invitation for Expression Interest pursuant to Form G published on December 02, 2024 and modification thereto and its Consequent timelines shall be subject to grant of extension/exclusion of Corporate Insolvency Resolution Process period by the Hon'ble Adjudicating Authority.
4. Subject to applicable provisions of the Code and Regulations made thereunder, the RP / COC reserves the right to change or cancel or modify the terms of process, eligibility criteria or timelines including any extension thereto without assigning any reason and without any liability whatsoever.



Sd/-

Mr. Udayraj Patwardhan

IP Registration No.: IBBI/IPA-001/IP-P00024/2016-17/10057

**Authorisation for assignment no. - AA1/10057/02/311225/107784
(valid till December 31, 2025)**

Registered Address of the Resolution Professional:

Kohinoor Square, West Tower, B Wing, Zeus, 4407, 44th Floor, N.C. Kelkar Road, Shivaji Park, Dadar
(West), Mumbai City, Maharashtra ,400028

Resolution Professional for Sudhir Constructions Infraspac Private Limited.

Date: December 17, 2024

Place: Mumbai

FIRST ANNIVERSARY OF BJP GOVT IN RAJASTHAN

PM: Cong fanned water disputes among states

HAMZA KHAN
Jaipur, December 17

PRIME MINISTER NARENDRA Modi on Tuesday said all homes in Rajasthan will soon have tap water, attacking the Congress party over water disputes between states.

Addressing a programme in Jaipur to mark one year of the BJP government, the PM inaugurated and laid the foundation stones for 24 projects related to energy, water, road, and railways worth over ₹46,300 crore, saying, "Rajasthan main bhi jal se jald, shat-pratishat gharon tak nase jal pahunchega (Rajasthan too will soon have tap water in 100% of its homes)."

Emphasising the importance of water in Rajasthan, where severe droughts occur in many areas while in other regions, river water flows unused into the sea, the PM highlighted that former PM Atal Bihari Vajpayee envisioned linking rivers to address this issue and formed a special committee for it. The PM said that the goal was to transfer excess water from rivers to drought-affected areas, solving both flood and drought problems, and that the Supreme Court also supported this vision, but the previous governments never aimed to alleviate water issues, claiming that they instead fanned water dis-



PM Modi arrives at the venue in an open jeep, flanked by Rajasthan CM Bhajan Lal Sharma and BJP state president Madan Rathore, at Dadiya in Jaipur on Tuesday

putes between states. The PM said as soon as governments were formed in Madhya Pradesh and Rajasthan last year, an agreement was reached on the Parbati-Kalisindh-Chambal link project, which would interlink the Chambal River and its tributaries, including Parbati, Kalisindh, Kuno, Banas, Banas, Ruparel, Gambhiri, and Mejrivers. Highlighting the benefits of the Parbati-Kalisindh-Chambal project, Modi said it will provide irrigation and drinking water to 21 districts in Rajasthan while accelerating the development of both Rajasthan and Madhya Pradesh. Meanwhile, four BJP workers were injured when their SUV collided with a truck in Sawai Madhopur district on Tuesday, police said.

Siddique murder: Court sends accused to police custody till Dec 20

A SPECIAL COURT in Mumbai on Tuesday remanded five accused arrested in NCP leader Baba Siddique's murder case to police custody till December 20 after investigators said they need to interrogate them about an absconding accused and the weapons used in the crime. These five accused are Pravin Lonkar, brother of absconding accused Shubman Lonkar, Bhagwat Singh, Akshdeep Singh, Salman Yohra and Sumit Wagh. All of them were in jail under judicial custody when police sought their remand. Police sought custody of Pravin Lonkar from the court hearing cases under the Maharashtra Control of Organised Crime Act (MCOCA), saying they need to interrogate him on the whereabouts of his absconding brother. The other accused need to be questioned about source and supply of weapons and financial angle linked to the October 12 murder in Mumbai, they told the court. —PTI

DPIIT inks pact with HDFC Bank

THE DEPARTMENT FOR Promotion of Industry and Internal Trade (DPIIT) on Tuesday said it has inked pacts with HDFC Bank and Tally Solutions to help startups grow. Under the MoU with the bank, startups will benefit from customised banking and financial products designed to cater to their specific requirements such as working capital, credit access, and cash flow management. Sumeet Kumar Jarangal, director, Startup India, said by leveraging the bank's expertise and resources, the DPIIT aims to provide startups with seamless access to financial services and innovative solutions. —PTI

MODIFICATION IN FORM G INVITATION FOR EXPRESSION OF INTEREST

(Published in accordance with Regulation 35A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In modification to the Form G published on December 02, 2024 in English language newspapers (i.e. Hindustan (Nagpur Edition), Financial Express (Mumbai Edition) and regional language newspapers i.e. Tarun Bharat (Nagpur Edition) and Navakal (Mumbai Edition) and also hosted on the website of IBI for inviting Expression of Interest from Prospective Resolution Applicant(s) w.r.t. Sudhir Constructions InfraSpace Private Limited, the following amendments may be noted:-

Sr. No.	RELEVANT PARTICULARS	Date
10.	Last date for receipt of expression of interest	January 01, 2025
11.	Date of issue of provisional list of prospective resolution applicants	January 10, 2025
12.	Last date for submission of objections to provisional list	January 15, 2025
13.	Date of issue of final list of prospective resolution applicants	January 25, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 30, 2025
15.	Last date for submission of resolution plans	March 01, 2025

Notes:

- The resolution process of the Corporate Debtor including invitation for Expression of Interest pursuant to Form G published on December 02, 2024 and modification thereto and its consequent timelines shall be subject to grant of extension/extension of Corporate Insolvency Resolution Process period by the Hon'ble Adjudicating Authority.
- The aforesaid modification in Form G shall be read with the Form G published on December 02, 2024.
- Subject to applicable provisions of the Code and Regulations made thereunder, the RP / COC reserves the right to change or cancel or modify the terms of process, eligibility criteria or timelines including any extension thereto without assigning any reason and without any liability whatsoever.

Sd/-
Mr. Udayraj Patwardhan
IP Registration No.: IBI/PA-001/IP-PO0024/2016-17/10057
Authorisation for assignment no. - AA1/10057/02/311225/107794
(valid till December 31, 2025)
Registered Address of the Resolution Professional:
Kohimoor Square, West Tower, B Wing, Zeus, 4407, 44th Floor, N.C. Kulkar Road, Shriji Park, Dadar (West), Mumbai City, Maharashtra, 400028
Resolution Professional for Sudhir Constructions InfraSpace Private Limited
Date: December 17, 2024
Place: Mumbai

भारतीय कंटेनर निगम लिमिटेड

CONTAINER CORPORATION OF INDIA LTD.

(एक शतक का उत्कर्ष) (A Navratna Undertaking of Govt. of India)
(CIN: L26110DL19800002915)
Regd. Office & Investor Relation Centre: CONCOR Bhawan, C-3, Mathura Road, Opp. Apollo Hospital, New Delhi-110 076
Ph: 91-11-4222206/644, Email: investorrelations@concorindia.com, Website: www.concorindia.co.in

NOTICE TO SHAREHOLDERS

TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended from time to time, the Interim Dividend declared for the financial year 2017-18, which remained unclaimed for a period of seven years will become due to be credited to the IEPF on 01.03.2025. The corresponding shares on which said dividend has remained unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

The Company will not transfer such shares to the IEPF Authority where there is a specific order of Court/Tribunal restraining any transfer of such shares or where the shares are hypothecated/pledged under the Depositories Act, 1996.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders and the details of such shares liable to be transferred to IEPF are also made available on its website. Shareholders concerned may refer to the web-link: https://www.concorindia.co.in/assets/pdf/unpaid_note.pdf to verify the details of their unencashed dividend(s) and web-link: <https://www.concorindia.co.in/assets/pdf/IEPPFA.pdf> to verify the details of the shares liable to be transferred. Shareholders are requested to claim the Interim Dividend declared for the financial year 2017-18 and onwards before the same becomes due for transfer to the IEPF.

Concerned shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original held by them for the purpose of transfer of shares to IEPF and upon such issue, the Company shall inform the depository by way of corporate action to convert the duplicate share certificates into DEMAT form and transfer those shares in favour of IEPF Authority. The original share certificate(s) which are registered in the name of original shareholders will stand automatically cancelled and be deemed non-negotiable. Concerned shareholders holding shares in dematerialized form may note that the Company shall inform the depository by way of corporate action for transfer of shares in favour of the DEMAT account of the IEPF Authority.

The shareholders may further note that the details made available by the Company on its website (https://www.concorindia.co.in/assets/pdf/CONCOR_IEPF.pdf) shall be deemed as adequate notice in respect of above matter of transfer of shares to IEPF Authority.

In case the Company does not receive any communication from the concerned shareholders on or before 01.03.2025, the Company with a view to adhering with the requirements of the Rules, will transfer the unclaimed Interim Dividend of FY 2017-18 to the IEPF by the due date i.e. 01.03.2025. The corresponding shares, on which dividend is unclaimed for seven consecutive years, shall also be transferred to IEPF Authority without any further notice.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF Authority after following the procedure prescribed in the Rules.

Any shareholder(s)/person(s) who has/have any claim(s)/queries in respect of such shares or dividend or for any clarification on the above matter, may contact the Company's Registrar and Share Transfer Agents, M/s Beetal Financial & Computer Services (P) Ltd., Beetal House, 3rd Floor, 95, Madangiri, Behind Local Shopping Centre, New Delhi-110062. Ph. 011-29961281/82/83; email: beetalrta@gmail.com or concor@beetalfinancial.com

For Container Corporation of India Limited
Sd/-
Executive Director (Finance) & CS and CFO

Place: New Delhi, India
Date: 13.12.2024

Panel suggests LS elections template for entrance tests

ABHINAYA HARIGOVIND
New Delhi, December 17

DRAWING PARALLELS WITH the conduct of general elections, a high-level committee—set up by the Education ministry and chaired by former ISRO chief K Radhakrishnan—has proposed a similar framework for holding important national entrance tests to ensure transparency.

The seven-member committee of experts has suggested that the Centre should collaborate with state governments to conduct these exams, mirroring the election process in which the entire state administrative machinery, down to the district collector, is roped in. These high-stakes tests should be conducted with the assistance of states, the panel has said in its suggestions submitted to the ministry of education in October and made public on Tuesday.

The committee has suggested that each testing centre should have a "presiding officer" of the National Testing Agency (NTA), who will be the "overall in-charge" and will ensure that the process happens as per pre-defined protocol, similar to how polling booths are managed. The NTA is the Centre's autonomous agency charged with the responsibility of conducting all national-level entrance tests.

The panel, which was constituted in June this year in the wake of the National Eligibility cum Entrance Test-Undergraduate (NEET-UG) paper leak, has recommended that before scheduled exams, the testing centres should be sealed in the presence of the district administration and police. They should be guarded until they are unsealed for the exam, in the presence of the district administration and NTA officials, it has said. This is similar to the election process where strong rooms containing EVMs are locked and sealed in the presence of polling officials and candidates' representatives, and remain guarded until they are unsealed on counting day.

For collaboration with the states and districts for "secure test administration", the panel has recommended establishing state and district-level coordination committees, and suggested their composition and role.

STERLING TOOLS LIMITED

CIN No.: L29222DL1979PLC009668
Regd. Office: DJ-1210, 12th Floor, DLF Tower B, Jasola District Centre, New Delhi-110025
Corporate Office: Plot No. 4, DLF Industrial Estate, Faridabad-121003
E-mail: csec@stfasteners.com, Website: www.stfasteners.com
Tel: 91129 2270621-25 / Fax: 91129 2277359

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

This Notice is hereby given to shareholders of the Company pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016, ("the IEPF Rules"), as amended from time to time, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of 7 (Seven) or more consecutive years to the demat account of the Investor Education and Protection Fund (IEPF) Authority ("IEPF Authority"). A list of such shareholders who have not encashed/claimed their dividend for seven consecutive years i.e. from F.Y. 2017-2018 (Second Interim) declared on 13th February 2018 onwards and whose equity shares are liable to be transferred to the demat account of the IEPF Authority in due course, is displayed under Investor column on the website of the company at www.stfasteners.com.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders by post and the shareholders are requested to forward the requisite documents as mentioned in the said communications, to the Company's Registrar and Share Transfer Agent on or before 5th March 2025, (due date of transfer to IEPF is 20th March, 2025) to claim the unclaimed dividend. For shares held in demat form, please update your bank detail in your demat account and send a copy of the same with request letter to RTA. For shares held in physical form, Please send Form ISR-1, Form ISR-2 and Form No. SH 13 (Nomination Form) duly filled as per the instructions stated therein along with the related supporting documents, original cancelled cheque stating shareholder's name, and copy of PAN of shareholder(s) including joint name to RTA (i.e. Mas Services Limited, T-34 2nd Floor Okhla Industrial Area Phase-II, New Delhi 110020. If you are not holding shares as on date in your folio number please send only request letter, Form ISR-2, and original Cancelled cheque.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original held by them for the purpose of dematerialization and transfer of shares to IEPF Authority as per Rules and upon such issue, the Company shall inform the depository by way of Corporate Action to convert the new share certificate into DEMAT form and transfer in favor of IEPF Authority. The original share certificate(s) which are registered in the name of original shareholders will stand automatically cancelled and be deemed non-negotiable and in case of Shares held in Demat Form, the company will execute corporate action as per IEPF rules and shares will be transferred to IEPF Authority.

In the event the Company does not receive a valid claim along with requisite documents from the concerned shareholder(s) by 5th March 2025, (due date of transfer to IEPF is 20th March 2025) the Company will proceed to transfer the shares to the demat account of the IEPF Authority, in due course. Please note that all further benefit arising on such shares would also be transferred to IEPF Authority.

The Company will not transfer such shares to the IEPF where there is a specific order of Court/Tribunal restraining any transfer of such shares or where the shares are hypothecated/pledged under the Depositories Act, 1996.

Please note that no claim shall lie against the Company in respect of the unclaimed dividend amount and the equity shares transferred to the IEPF. Shareholders may also note that both the unclaimed dividends and unclaimed shares, once transferred to IEPF, can be claimed back from IEPF Authority after following the procedure prescribed under the IEPF Rules (after Filing E-Form-IEPF-5).

The shareholders may further note that the details made available by the Company on its website shall be deemed as adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the Rules.

For any further information/clarifications on the above, the concerned shareholders may write to the Company at csec@stfasteners.com or contact the Company's Registrars and Share Transfer Agent, M/s. MAS Services Limited, Unit: Sterling Tools Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi -110 020, Phone: 011-26387281/82/83, Fax: 011-26387384, Email: investor@masserv.com.

FOR STERLING TOOLS LTD
Sd/-
(Abhishek Chawla)
Company Secretary

Place : New Delhi
Date : December 18, 2024

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on December 16, 2024 (Face Value ₹ 10 per unit)	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Friday December 20, 2024**	27.98	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		23.15	
Edelweiss Balanced Advantage Fund - Direct Plan - Quarterly Dividend option	0.40		29.20	
Edelweiss Balanced Advantage Fund - Regular Plan - Quarterly Dividend option	0.40		22.09	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		16.112	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		14.378	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17	28.74	34.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17			

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : December 17, 2024

Far more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

Protect Yourself from **PART TIME JOB SCAM**

Offers from unknown callers, social media ads, or groups promising easy money for simple tasks can WIPE OUT YOUR BANK ACCOUNT

Verify online job offers thoroughly
Never share your personal or financial information



Offers from unknown callers, social media ads, or groups promising easy money for simple tasks can WIPE OUT YOUR BANK ACCOUNT

Verify online job offers thoroughly
Never share your personal or financial information

MINISTRY OF HOME AFFAIRS

Stop. Think. Take Action

File a complaint at www.cybercrime.gov.in or call 1930

FROM THE FRONT PAGE

2 Bills introduced in LS...

Samajwadi Party member Dharmendra Yadav said the measure to introduce "one nation, one election" by the BJP was an attempt to bring dictatorship in the country.

Union Home Minister Amit Shah said Prime Minister Narendra Modi had favoured referring the bills to a joint committee of Parliament for wider deliberations at every level.

"Detailed discussions can take place in the JPC. The

report of the JPC will be approved by the Cabinet. Then again, there will be a discussion on this (Bills) in the House," Shah said.

Meghwal said he would move a resolution referring the Bills to a joint committee of Parliament. Earlier, Trinamool Congress member Kalyan Banerjee said the Bills linked the tenure of State Assemblies to that of the Lok Sabha, thus undermining the mandate of the people.

Cong considered Constitution...

never worked for the welfare of the backward classes.

Shah asserted that the Bharatiya Janata Party has already brought in a common civil code (Uniform Civil Code) in Uttarakhand and will implement it in all states.

He attacked the Congress for being a "sore loser" as it blamed EVMs for its defeat in the Assembly polls in Maharashtra and Haryana, saying the party should give up its canard against EVMs and shed its appeasement and dynastic politics as well as corruption to

return to power.

"In the last 75 years, the Congress played fraud in the name of the Constitution... They (Nehru-Gandhi family) considered not just the party as their private property, but also treated the Constitution as their 'private fiefdom,'" Shah alleged, referring to the insertion of Article 35A without parliamentary assent.

Criticising the Congress for bringing in reservation on the basis of religion in two states ruled by it, Shah termed it "unconstitutional".

Cong created situation...

for it. Nadda said if the Congress regrets the step, it should join in observing 'Samvidhan Hatya Divas' on June 25 next year, the 50th anniversary of the imposition of the Emergency.

The BJP leader quoted B R Ambedkar to say "however good a Constitution may be, if those who are implementing it are not good, it will prove to be bad", and added that the "bad lot has interfered with the Constitution many times".

On a day when two bills that lay down the mechanism to hold simultaneous elections were introduced in the Lok Sabha after a fiery debate, Nadda blamed the Congress for creating a situation that forced the Government to take this step. "We have to bring the One Nation One Election bill because you toppled elected Government in States, and elections had to be held," Nadda said.

Russian General killed...

and, in turn, has accused Kyiv of using toxic agents in combat. Kirillov, who took his current job in 2017, was one of the most high-profile figures to level those accusations. He held numerous briefings to accuse the Ukrainian military of using toxic agents and planning to launch attacks with radioactive substances — claims that Ukraine and its Western allies rejected as propaganda.

The bomb used in Tuesday's attack was triggered remotely, according to Russian news reports. Images from the scene showed shattered windows and scorched brickwork.

Russia's top state investiga-

tive agency said it's investigating Kirillov's death as a case of terrorism, and officials in Moscow vowed to punish Ukraine.

Dmitry Medvedev, Deputy head of Russia's Security Council chaired by President Vladimir Putin, described the attack as an attempt by Kyiv to distract public attention away from its military failures and vowed that its "senior military-political leadership will face inevitable retribution."

Over the past year, Russia has been on the front foot in the war in Ukraine, grinding deeper into the eastern region of Donetsk region despite heavy losses.

Sensex tumbles...

expected to maintain their current rates for the year. "Concurrently, the rupee has depreciated to an all-time low, and a record-high trade deficit is exacerbating the pressure," Vinod Nair, Head of Research, Geojit Financial Services, said.

From the 30-share blue-chip pack, all firms ended in the red. Bharti Airtel, IndusInd Bank, JSW Steel, Tata Consultancy Services, Asian Paints, Larsen & Toubro, Reliance Industries and HDFC Bank were the biggest laggards.

The BSE midcap gauge declined by 0.65 per cent, and smallcap index slipped by 0.52 per cent.

"The liquidity deficit in the Indian banking system hit the highest in nearly six months on advance tax payments by companies and likely dollar sales by the central bank to curb rupee volatility. Banking stocks were a major drag on the indices, as Bank Nifty closed 1.5 per cent lower for the day," Devarsh Vakil - Deputy Head Retail Research, HDFC Securities, said.

Think if reservation should...

reservation only on the basis of poverty in this country."

People are suffering "even with the reservations that we have given in the past and it has not lifted the people who are still suffering for two-square meals a day," he said.

The former Prime Minister said the House should think over whether reservation should be continued to given on the same lines as in the past or "only who are suffering with most poverty" and whose living condition is bad should be given priority. "If the House thinks over and

the leaders think over, this can be thought over by the Prime Minister (Narendra Modi) before taking any decision on the reservation," Deve Gowda said.

He said the Constitution drafted by Dr Babasaheb Ambedkar has withstood the test of time.

Referring to Leader of the House J P Nadda's speech, who spoke before him, Deve Gowda said it was a "thought-provoking speech" on reservation and various other issues the country faced in the past 75 years.



President of the National Assembly of Armenia Alen Simonyan during his visit at the Parliament Library, in New Delhi on Tuesday. (PTI)

DRDO should expand R&D efforts: Parit panel

NEW DELHI, Dec 17 (PTI)

UNDERLINING that the ongoing conflict in the international arena has revealed the "hazards of a hybrid warfare", a parliamentary panel has recommended that the DRDO should expand its R&D efforts to enhance combat readiness against any non-conventional warfare and security threats.

In its report tabled in Parliament on Tuesday, the committee has noted "with concern that out of 55 projects, 23 were not completed within the stipulated time".

"Although, 571 projects worth Rs 34161.58 cr have been successfully completed and closed during the last 10 years (1 Jan 2012 -- till date), with respect to projects which were partially successful or unsuccessful, eight such projects worth Rs 770.31 cr

were stage closed during this period," the report said.

The report of the Parliamentary Standing Committee on Defence is titled -- 'Action Taken by the Government on the Observations / Recommendations contained in the Forty-Second Report (17th Lok Sabha) of the Standing Committee on Defence on the subject -- A Review of the Working of the Defence Research and Development Organisation (DRDO)'.

The committee in its report recalled that in its 42nd report (17th Lok Sabha), it was of the opinion that the DRDO should establish their research laboratories in premier institutes of technologies such as the IITs and IISc, Bengaluru so that students having interest in defence and military technology can be moti-

ated to undertake further research in the area.

In this regard, the defence ministry has submitted that in response to the recommendation of the committee, the DRDO has instituted various DRDO Industry Academia-Centre of Excellence (DIA-COE) in various IITs, IISc and central universities across the country for research engagement with academia and industries, it said.

The committee said it expresses its "satisfaction at the extant mechanism" in DRDO for research engagement with academia and industries.

It further said that the panel in its "original report had also urged the DRDO to focus more on new and emerging areas of technology applications such as artificial intelligence (AI) and robotics" for furthering their research-base and also explor-

ing the possibility of AI's application in various systems and sub-systems developed by them.

"Further, the committee feel that the ongoing conflict in the international arena has revealed, to a great extent, the hazards of a hybrid warfare, with both kinetic and non-kinetic operations. Keeping in view such drastic transformation in the warfare technology, the Committee feel that there is a need for fervid focus on research and development in the field of hybrid warfare, especially kinetic and non-kinetic warfare," the report said.

"Therefore, the committee recommend that the DRDO, in collaboration with academia and industries, should further broaden their R&D efforts to include areas such as hybrid, kinetic and non-

kinetic warfare as well as anti-drone capabilities including sea drones and interceptive drones by according highest priorities in order to enhance our combat readiness against any non-conventional warfare and security threats," it added.

Under the 'Recommendation (Para No. 7)', the panel shared its earlier recommendation and the reply of the Ministry.

Delhi HC grants time to ASI to conduct Jama Masjid survey

NEW DELHI, Dec 17 (PTI)

THE Delhi High Court has granted more time to the Archaeological Survey of India to conduct an inspection of the Jama Masjid in the national capital and file a report.

A bench comprising Justices Prathiba M Bhandari and Amit Sharma, while dealing with the PILs to declare the mosque a "protected monument", asked the Archaeological Survey of India for the report at least a week before the next hearing on January 29, 2025.

"Let the survey/inspection as directed in the order dated October 23, 2024 be carried out and a report be filed at least one week before the next date of hearing with advance copies to all parties appearing in the matter," ordered the bench on December 11.

On October 23, the court asked the Archaeological Survey of India (ASI) along with the representatives of the Waqf board to conduct the inspection of the Jama Masjid and its vicinity.

'Badlapur sexual assault case probe complete; police officer suspended'

MUMBAI, Dec 17 (PTI)

THE Badlapur sexual assault case investigation is over and a senior police officer has been suspended for dereliction of duty, the Maharashtra Government told the Bombay High Court on Tuesday.

Two chargesheets have been filed against the slain accused in the case and trustees of the school, the HC was told.

Two police constables were given a strict warning for not taking the case seriously.

Public Prosecutor Hiten Venegaonkar, appearing for the Special Investigation Team (SIT) which investigated the case, told a division bench of Justices Revati Mohite Dere and Prithviraj Chavan that the probe was complete and the SIT disbanded.

Two girls, aged four and five, were allegedly sexually assaulted in the toilet of their school in Badlapur in Thane district by an attendant in August, leading to a huge outrage and staging of protests.

The arrested accused was killed in an alleged retaliatory firing by police when he was being shifted in a police vehicle in September.

A departmental inquiry was initiated against Badlapur police station officials for delay in registering an FIR and investigation.

"A lady officer, who was the senior police inspector of Badlapur police station, has been suspended after the departmental inquiry. Her two year increment has also been stopped," Venegaonkar told the court.

Rapper Badshah flouts traffic rules, fined Rs 15K

GURUGRAM, Dec 17 (PTI)

GURUGRAM Traffic Police has issued a challan of Rs 15,000 after a Mahindra Thar carrying popular rapper Badshah was found driving on the wrong side of the road, officials said on Tuesday.

The incident took place on the evening of December 15 when Badshah went to the Airra Mall on Sohana Road to make a special appearance in a concert by Punjabi singer Karan Aujla, police said. The SUV in which the singer was present is registered in the name of Deepender Malik, a res-

ident of Panipat. Due to long traffic, the SUV, along with two other cars part of Badshah's convoy, drove on the wrong side of the road, catching the attention of some passersby who filmed the act.

As a video of the incident went viral on social media, the traffic police took note of it and issued a challan of Rs 15,000 on Monday.

"A challan has been issued and action has been taken for driving on the wrong side, rash driving, and playing loud music in the vehicle," a traffic inspector said.



Repair work of 'Ratna Bhandar' at Puri begins

PURI, Dec 17 (PTI)

THE Archaeological Survey of India (ASI) on Tuesday commenced repair work of 'Ratna Bhandar' of the Jagannath temple in Odisha's Puri, a state minister said. The work started around 1 pm and continued till 6 pm, Law Minister Prithviraj Harichandan said. "The ASI has assured us a three-month timeline, but we have requested them to expedite the process," he told reporters in Bhubaneswar.

Harichandan said the repair work will be carried out without affecting the daily rituals of deities inside the 12th century shrine, and the timings for devotees, who can enter the temple till a certain point during the renovation.

DASTKAR NAAT

EXHIBITION - CURR-SALE

13th to 22nd Dec 11 am to 9 pm

SPECIAL WEDDING COLLECTION

CHITNAVIS CENTER CIVIL LINES, RAIPUR CITY

MODIFICATION IN FORM B INVITATION FOR EXPRESSION OF INTEREST

1. The resolution process of the Corporate Debtor including limitation for Expression of Interest pursuant to Form B published on December 03, 2024 and modification thereto and its Co-suspension timeline shall be subject to grant of extension/revision of Corporate Insolvency Resolution Process period by the Hon'ble Adjudicating Authority.

Sl. No.	RELEVANT PARTICULARS	Date
30	Last date for receipt of expression of Interest	January 02, 2025
31	Date of issue of provisional list of prospective resolution applicants	January 02, 2025
32	Last date for submission of objections to provisional list	January 05, 2025
33	Date of issue of final list of prospective resolution applicants	January 26, 2025
34	Date of issue of Information Memorandum, evaluation matrix and request for evaluation plans to prospective resolution applicants	January 26, 2025
35	Last date for submission of resolution plans	March 01, 2025

2. The proposed modification in Form B shall be read with the Form B sub-junct to December 03, 2024.

3. Subject to applicable provisions of the Code and Regulations made thereunder, the IP / COO reserves the right to the right of extend or modify the terms of process, including various or dates, including any extension thereto without assigning any reason and without any liability whatsoever.

By,
 M. Udayraj Pulamsetty
 IP Registration No.: 2024/IN/001/1P-IP/0004/2024-07/10087
 Authorisation for registration no. - 2024/10087/148/2024/07/10087
 (Seal of the Insolvency and Bankruptcy Board of India)

Registered Address of the Insolvency and Bankruptcy Board of India
 10th Floor, Sector 29, Convent, 44th Cross, H.C. Layout, Bengaluru
 (India) Pin: 560025, Karnataka, India. Contact No. 080-28284900
 Registration Professional for Insolvency and Bankruptcy Board of India
 (December 17, 2024)